

Central Administrative Tribunal  
Principal Bench

O.A.No.94/99

Hon'ble Shri T.N.Bhat, Member(J)  
Hon'ble Shri R.K.Ahooja, Member(A)

(2)

New Delhi, this the 12th day of January, 1999

R.N.S.Tyagi  
AAO Posted in DCDA(Zonal Office)  
P.D.Tigris Road  
Delhi Cantt. .... Applicant

(By Shri V.P.S.Tyagi, Advocate)

Vs.

1. Union of India  
through Secretary  
Ministry of Defence  
New Delhi.
2. Controller General of Defence Accounts  
West Block-V  
R.K.Puram  
New Delhi.
3. Controller of Defence Accounts (PD)  
Meerut Cantt (UP).
4. D.C.D.A. (Zonal Office)  
P.D.Tigris Road  
Delhi Cantt. .... Respondents

O R D E R (Oral)

Hon'ble Shri T.N.Bhat, Member(J)

Heared Shri V.P.S.Tyagi, learned counsel.

The applicant in this OA seeks a direction to the respondents to allow him to work/rejoin in DCDA, Respondent No.4 instead of insisting upon him to join at DPDO, Hissar in pursuance of the orders dated 23.7.1996. According to the applicant the period for which he was sent on temporary duty has already expired, but it is admitted that the applicant never complied with the orders <sup>by</sup> for which he was sent for temporary duty to Hissar <sup>w.e.f.</sup> 1.8.1996. In these circumstances, we do not find any ground on the basis of which the applicant could claim to continue to work at DCDA or seek~~s~~ our directions

12.1.99.

(3)

to the respondents to allow him to rejoin at DCNA  
In another words, the applicant seeks our assistance in  
disobeying the orders of the superior officers.

2. We find no prima-facie case nor any ground for issuance of notice to the respondents. The OA is accordingly dismissed in limine.

~~Rao/~~  
(R.K.Ahooja)  
Member(A)

~~My~~  
(T.N.Bhat)  
Member(J)

12.1.1999

/rao/